

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH AT MUMBAI**

REGIONAL BENCH - COURT NO. 02

Excise Appeal No. 881 of 2009

(Arising out of Order-in-Original No. 07/Commissioner/Goa/Cus/2009 dated 25.03.2009 passed by Commissioner of Customs & Central Excise, Panaji, Goa)

M/s. Shivam Ispat Pvt. Ltd.

....Appellant

333-335, Kundaim Industrial Estate,
Kundaim, Goa

VERSUS

**Commissioner of Central Excise,
Goa**

.....Respondent

ICE House, EDC Complex,
Plot No.6, Patto, Panaji,
Goa - 403001

WITH

Excise Appeal No. 884 of 2009

(Arising out of Order-in-Original No. 12/Commissioner/Goa/Cus/2008 dated 31.03.2009 passed by Commissioner of Customs & Central Excise, Panaji, Goa)

M/s. Shivam Ispat Pvt. Ltd.

....Appellant

333-335, Kundaim Industrial Estate,
Kundaim, Goa

VERSUS

**Commissioner of Central Excise,
Goa**

.....Respondent

ICE House, EDC Complex,
Plot No.6, Patto, Panaji,
Goa - 403001

AND

Excise Appeal No. 963 of 2009

(Arising out of Order-in-Original No. 08/Commissioner/Goa/Cus/2009 dated 25.03.2009 passed by Commissioner of Customs & Central Excise, Panaji, Goa)

M/s. Shri Balaji Rollings Pvt. Ltd.

....Appellant

14-15, Cuncolim Industrial Estate,
Cuncolim, Goa

VERSUS

**Commissioner of Central Excise,
Goa**

.....Respondent

ICE House, EDC Complex,
Plot No.6, Patto, Panaji,
Goa - 403001

Appearance:

Shri V.M. Doiphode, Advocate for the Appellant

Shri S. K. Hatangadi, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. A / 85939-85941 / 2020

Date of Hearing: 02.12.2020

Date of Decision: 02.12.2020

Per: S.K. MOHANTY

Heard both sides.

2. When the matter was called for hearing today, the learned Advocate for the appellants submits that the appellants have opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, have also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawal.

(Dictated and pronounced in the open court)

**(S.K.Mohanty)
Member (Judicial)**

**(Sanjiv Srivastava)
Member (Judicial)**